

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 395 of 2018 &
IA NO. 1893 OF 2018

Dated: 8th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Azure Power Thirty Six Private Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Aniket Prasoon
Mr. Abhishek Kumar

ORDER

IA NO. 1893 OF 2018

(Appl. for exemption from filing certified copy of impugned order)

Heard the learned counsel, Mr. Aniket Prasoon, appearing for the Appellant submitted that, in the light of the submission made by him and the reasons stated in the instant IA, being IA No.1893 of 2018, may kindly be accepted and the IA may kindly be allowed in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated therein, the same is accepted and IA is allowed, subject to production of certified copy. The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 06.03.2019.

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Issue notice to the Respondents returnable on 20.02.2019. Dasti, in addition, is also permitted. List the matter for admission on **20.02.2019**.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member